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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 1012 1987
T.A. No.

DATE OF DECISION 24.7.87

Shri B.B.Das Bhargava

Applicant
~~Petitioner~~

Shri R.Kapur,

Advocate for the ~~Petitioner(s)~~ ^{Applicant}

Versus

Union of India & others

Respondent s

None

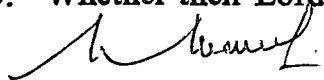
Advocate for the Respondent(s)


CORAM :

The Hon'ble Mr. Justice K. Madhava Reddy, Chairman

The Hon'ble Mr. Kaushal Kumar, Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporter or not ? No
3. Whether their Lordships wish to see the fair copy of the Judgement ? No


(Kaushal Kumar)
Member


(K. Madhava Reddy)
Chairman

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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

REGN. NO. OA 1012/87

Dated: 24.7.1987

Shri B.B.Das Bhargava

..... Applicant

Vs.

Union of India & others

..... Respondents

Coram: Hon'ble Mr. Justice K. Madhava Reddy, Chairman
Hon'ble Mr. Kaushal Kumar, Member

For the Applicant

..... Shri R. Kapur, counsel

For the Respondents

..... None

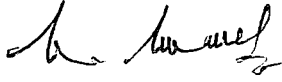
(Judgement of the Bench delivered by Hon'ble
Mr. Justice K. Madhava Reddy, Chairman)


This application is pre-mature. The applicant claims that the Respondents should be directed to give him ad hoc promotion and also to consider the recommendation made on the basis of the reports submitted on 1.9.1986.

2. It is admitted by the applicant in paragraph 6.3 of his application that the panel drawn up by the Assessment Board(or D.P.C.) convened on 1.9.86 has not been finalised. Hence no appointments have been made in the vacant posts of Deputy Director General. The right of the applicant is only to be considered for the post. It is not his grievance that his case is not being considered by the D.P.C. If his rank is No.4 and there are four vacancies, we have no doubt that the Assessment Board(D.P.C.) will consider his name. As and when the panel is finalised and if either the applicant is ignored or is arbitrarily not included in the panel that may give him a cause of action to file an application. But even then unless appointments are made on the basis of the recommendation of the Assessment Board and some of his juniors are appointed, the applicant cannot perhaps have any grievance for none of the persons included in the panel can compel the Respondents to fill up any vacancy. In this view

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of the matter, we hold that this application is pre-mature and is accordingly dismissed. However, nothing said herein will preclude the applicant from filing an application at the appropriate stage.


(Kaushal Kumar)
Member
24.7.87


(K. Madhava Reddy)
Chairman
24.7.87